GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:3017
ANSWERED ON:10.08.2001
CORRUPTION IN INCOME TAX DEPARTMENT
BHUPENDRASINH PRABHATSINH SOLANKI:P.R. KHUTE

Will the Minister of FINANCE be pleased to state:

- (a) whether there is large scale corruption in the Income Tax Department;
- (b) if so, the number of employees and officer of this department against whom complaints have been received during last year;
- (c) the action taken thereon;
- (d) whether for the last one year, CBI has conducted number of raids on I.T. officers;
- (e) if so, whether during these raids, the CBI found number of bank accounts, jewellery and huge property owned by these officers;
- (f) if so, the number of Income Tax Officers raided;
- (g) the action has been taken against them; and
- (h) the steps being taken to check the large scale corruption prevailing in the Income Tax Department?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI GINGEE N. RAMACHANDRAN)

- (a) Sir, some cases of corruption have been reported in the Income Tax Department.
- (b) A total of 980 and 453 complaints were received against gazetted and non-gazetted officers of the Income Tax Department respectively during the financial year 2000-01. A large number of these complaints were anonymous and pseudonymous, which are not verifiable.
- (c) During the financial year 2000-01 in 255 complaints against gazetted officers preliminary verification were conducted and 46 complaints were taken up for investigation by the Departmental Vigilance Agency. In the case of non-gazetted officers, 107 complaints were taken up for preliminary verification/investigation. During this period, in 37 cases, disciplinary proceedings were initiated and in 21 cases penalty was levied.
- (d) Yes, Sir.
- (e) There have been seizure of some valuables. However, the exact detail of the seizures is not available as the Investigation Reports from the CBI are awaited.
- (f) Nine officers of Income Tax Department were raided during last year.
- (g) Six officers have been placed under suspension. Further action will be taken after receipt of the Investigation Report from the CBI.
- (h) In the Income Tax Department the restructured set up has been put in place under which there will be close monitoring by the Supervisory Officers, which will prevent corruption to a large extent. The vigilance machinery of this Department has also been strengthened by upgrading the existing Directorate of Income Tax (Vigilance) to the level of Directorate General of Income Tax (Vigilance). Four Regional Directorates of Income Tax (Vigilance) have been created at Delhi, Mumbai, Kolkata and Chennai.